

In the Court of Sub-Divisional Magistrate, Chamba, District Chamba (H.P.)

Sh. Narinder Sharma s/o Sh. Prabhu, r/o Village & P.O. Rari, Tehsil & Distt. Chamba (H.P.)

And

Smt. Chandrika Sharma d/o sh. Vyas Dev, r/o Village Guwari, P.O. Luddu, Tehsil & Distt. Chamba (H.P.)

Versus

The General Public

Subject.— Notice regarding registration of Marriage under section 15 & 16 of Special Marriage Act, 1954.

Whereas, the above named applicants have made an application before the undersigned under section 15 of Special Marriage Act, 1954 (Central Act) as amended by the Marriage Laws (Amendment Act 01, 49 of 2001) alongwith affidavits and other relevant documents stating therein that they have solemnized their marriage on 31-05-2019 at their place of residences and they are living together as husband and wife since then. Hence their marriage may be registered under Special Marriage Act, 1954.

Now therefore, the general public is hereby informed through this notice that any person who has any objection regarding the registration of this marriage can file the objections personally or in writing before this court on or before 23-03-2026. After that no objections will be entertained and marriage will be registered accordingly.

Issued under my hand and seal of the Court on 20th February, 2026.

Seal.

PRIYANSHU KHATI, IAS,
*Sub-Divisional Magistrate,
Chamba, District Chamba (H.P.).*
